

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UNSTARRED QUESTION NO. 574
ANSWERED ON 25/07/2023

INCOME TAX RAIDS IN ODISHA

574. DR. PRASHANTA NANDA

Will the Minister of FINANCE be pleased to state:-

- (a) the details relating to income tax raids conducted in the last three years, State-wise;
- (b) the total amount of unaccounted money recovered from the State of Odisha through these raids in the last three years; and
- (c) the quantum of additional revenue generated by the Government through such raids?

ANSWER

THE MINISTER OF STATE IN MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a), (b) & (c): The Income-tax Act, 1961 [the Act] has no expression such as 'raid'. The premises of the persons searched under the provisions of the Act are usually spread across multiple states/geographies. Accordingly, these searches and the amount of unaccounted money seized therein, cannot be attributed to any particular state(s).

On the basis of the evidence gathered during search operation and the subsequent investigation, tax assessments are finalized and a tax demand is raised. However, the income assessed and the tax thereupon get crystallised conclusively only when appeals, if any, preferred before CIT(A), ITAT, Hon'ble High Court and Hon'ble Supreme Court are decided.

Details with respect to searches conducted in the country in the last three financial years are as follows:

Financial Year	No. of groups searched	Value of assets seized (In Rs. Crores)
2020-21	569	880.83
2021-22	686	1159.59
2022-23	741	1765.56
